

CA. No. 163/2017
Kavita Vs. Rakesh Raman & Anr.

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

None for respondent no. 1 and 2.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent no.

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Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


In the interest of justice, put up for appearance/ purpose already fixed on 04.08.2020. However, it shall be open for either of the


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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Mahesh Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.06.2020

CA. No. 181/2019
Udham Singh Vs. State

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 04.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

19/6/2020

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address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.06.2020

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SC No. 57358/2016
FIR No. 8/2013
PS Mundka
State Vs. Kuldeep @ Babloo

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

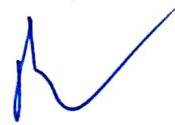
In the interest of justice, put up for appearance/ P.E. on 04.08.2020. However, it shall be open for either of the sides to move

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19/6/2020

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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.06.2020

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SC No. 57383/2016
FIR No. 333/2010
PS Vikas Puri
State Vs. Sri Om @ Om Yadav

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.


The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

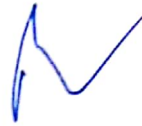
In the interest of justice, put up for appearance/ P.E. on 04.08.2020. However, it shall be open for either of the sides to move

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appropriate application for early hearing on ground of perceived urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.06.2020

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SC No. 57467/2016
FIR No. 327/2013
PS Kirti Nagar
State Vs. Shahbaz Ahmed etc.

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

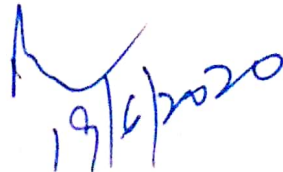
Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


In the interest of justice, put up for appearance/ P.E. on 04.08.2020. However, it shall be open for either of the sides to move


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appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.06.2020

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CA. No. 298/2019
Nathi Ram Vs. Ajay Saini

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

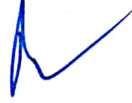
In the interest of justice, put up for appearance/ purpose already fixed on 04.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

19.06.2020

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CA. No. 272/2019
Dheeraj Jetly & Ors. Vs. State & Anr.

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellants.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent no.

1.

None for respondent no. 2.

Reader of the court has reported that no request for video conference hearing has been received so far from any side in this case.


Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 04.08.2020. However, it shall be open for either of the

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.06.2020

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SC No. 58102/2016
FIR No. 264/2016
PS Anand Parbat
State Vs. Santu etc.

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.


The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 04.08.2020. However, it shall be open for either of the sides to move

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.06.2020

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